

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2141  
ANSWERED ON:02.12.2009  
UNAUTHORISED TEACHER TRAINING INSTITUTES  
Gandhi Shri Feroze Varun

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) the steps taken by the Government to regulate and check the growth of unauthorized teachers' training institutes;
- (b) whether the Government proposes to disband the National Council for Teachers Education in accordance with the provisions of the Repeal Bill;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

**Answer**

MINISTER OF HUMAN RESOURCE DEVELOPMENT(SHRI KAPIL SIBAL)

(a) Under the National Council for Teacher Education Act, 1993, institutions are required to apply to the National Council for Teacher Education (NCTE) for grant of recognition for running a teacher education course in accordance with the extant law and laid down procedure. Qualification in teacher education obtained from a non-recognized course/institution is not considered as a valid qualification for the purposes of employment under the Central Government, any State Government or University, or in any school, college or other educational body aided by the Central Government or any State Government. Whenever it comes to the notice of the NCTE that an institution running a teacher education course has violated the law, appropriate action, including withdrawal of recognition, is taken.

(b) to (d) The Sudeep Banerjee Report on functioning of the NCTE had, inter alia, recommended that the NCTE Act be repealed. Having regard to the implications of such repeal and the recommendations of the Report of the Yashpal Committee on "Renovation and Rejuvenation of Higher Education" (2009) and the provisions of the Right of Children to Free and Compulsory Education Act, 2009, a decision has been taken that the NCTE Act may not be repealed at present.